

COURT - I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****Appeal No. 316 of 2016 &
IA No. 656 of 2016****Dated: 10th January, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****Singhbhum Chamber of Commerce & Industries ...Appellant(s)
Vs.
Jharkhand State Electricity Regulatory Commission & Anr. ...Respondent(s)****Counsel for Appellant(s) : Mr. Danjay Pathak
Mr. Mohit Kumar Shah****Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1
Mr. Himanshu Shekhar
Mr. Navin Kumar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar for R.2****ORDER**

Admit. Learned counsel for the State Commission states that State Commission does not wish to file any reply. Learned counsel for Respondent No.2 seeks three weeks time to file reply. He may file the same on or before 01.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 16.02.2017 after serving copy on the other side.

List the matter on **22.02.2017**. Tag to Appeal No. 48 of 2016.

**(I. J. Kapoor)
Technical Member****(Justice Ranjana P. Desai)
Chairperson**

ts/sh